

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 28.08.2018. AT 10.30
AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No. 191/2017 in IA No. 164,169,185,186&310/2018 in CP(IB) No.12/10/HDB//2017
NAME OF THE COMPANY	V.N.R Infrastructure Limited
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
A.VENKATESH C.TULASI KRISHNA	ADV FOR PETNR-CA310		C.T.
T S R Rajs		tsr.raja@gmail.com	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
BHASKAR POLURI	ADVOCATE	9440065454 attorney@polurinet	
A.VENKATESH C.TULASI KRISHNA	ADV FOR R2-CA164	9849765397	C.T.

C V RATNAM DHAVEJI

*

CHARTERED
ACCOUNTANT

9246536373

ratnamdhaveji@

gmail.com

C.V. Ratnam Dhavaji

IA No.191/2017 & IA No.164, 169, 185, 186 & 310/2018 in

CP (IB) No. 12/10/HDB/2017

ORDER

Learned counsel Mr.A.Venkatesh and Mr.C.Tulasi Krishna present for Petitioner in IA 310/2018 and R2 in IA 164/2018. Learned Liquidator Mr.T.S.N.Raja present. Learned counsel Mr.Bhaskar Poluri present for Respondent (NFR). Learned PCA Mr.C.V.Ratnam Dhaveji present for Respondent.

Learned Liquidator requested one week time to file counter in IA 310/2018.

Liquidator is directed to file counter along with statement of account within one week.

Auditor is directed to file counter within one week in IA 169/2018.

Respondent in IA 185/2018 filed counter.

Proof of service of notice on Mr.G.Praveen Kumar and Mr.V.Narayana Reddy filed.

Learned Liquidator represented that Mr.V.Narayana Reddy is in judicial custody.

Liquidator is directed to take notice to Mr.V.Narayana Reddy through Superintendent of concerned jail.

Respondents in IA 186/2018 shall file counter within two weeks.

Heard arguments of learned Liquidator and learned counsel appearing for Respondent (NFR) in IA 185/2018.

Learned counsel appearing for NFR is directed to file General Contract of Conditions on which it relied upon to terminate the contract of Corporate Debtor.

List the matter on 05.09.2018.


MEMBER JUDICIAL